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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH**

**O.A. No.475/Jodhpur/2012 and O. A. No.  
476/Jodhpur/2012**

**Jodhpur, this the 10<sup>th</sup> day of December, 2012.**

HON'BLE MR. B.K.SINHA, MEMBER (A)

Mangla Ram Gurjar S/o Shri Thana Ram aged 47 years Telecom Technical Assistant in the Office of Sub Divisional Engineer (Trans City-CFA), Bharat Sanchar Nigam Limited, Telegram Office, Sardarpura, Jodhpur; R/o Sutla, Chopasani Road, Jodhpur.

Applicant in OA No. 475/2012

Arun Kumar Mangal S/o Shri Bhanwar Lal aged 54 years, Telecom Technical Assistant in the Office of Sub Divisional Engineer (RLU-CFA), Bharat Sanchar Nigam Limited, Telegram Office, Sardarpura, Jodhpur; R/o 23 Nehru Park, Jodhpur.

Applicant in OA No. 476/2012

**[Through Mr. Vijay Mehta]**

**Versus**

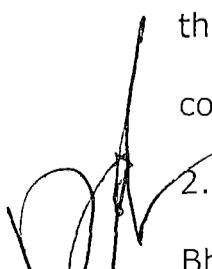
1. Bharat Sanchar Nigam Limited through the Chairman-cum-Managing Director, Bharat Sanchar Nigam Limited, Bharat Sanchar Bhawan, Harish Chandra Mathur Lane, Janpath, New Delhi.
2. General Manager, Bharat Sanchar Nigam Limited, Door Sanchar Zila, Subhash Nagar, Pal Road, Jodhpur.
3. Assistant General Manager, Bharat Sanchar Nigam Limited (Administration & HR), Subhash Nagar, Pal Road, Jodhpur.
4. Sub Divisional Engineer (Trans City-CFA), Bharat Sanchar Nigam Limited, Telegram Office, Sardarpura, Jodhpur.

Respondents

**ORDER**

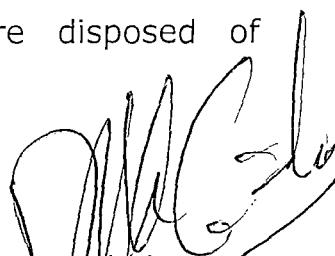
**BY THE BENCH:**

Both these Applications are similar in nature and therefore, they are being heard jointly and are being disposed of by a common order.

 2. The applicants are Telephone Technical Assistants (TTA) in Bharat Sanchar Nigam Limited (BSNL) at Jodhpur from where

they have been transferred to Phalodi in November, 2012. The applicants have sought to challenge the transfer on the ground that though it is stated to have been made in the public interest of service no grounds have been disclosed . He has also pleaded the violation of the transfer policy as there is no provision to effect transfer on the ground of interest of service. The applicants further allege hostile discrimination as the TTAs who have remained posted at the station for the periods longer than the applicants have not been transferred-out. The applicants have not submitted any representation against this transfer prior to approaching this Tribunal. The instant cases are similar to case No. 103/2012 decided vide order dated 22.03.2012. It is apparent that the applicants yet to file a representation before the competent authority before this Tribunal takes up the case for hearing. Therefore, in view of the points pleaded by the applicants, the case is remanded to the competent authority that being the respondent No. 2 for consideration treating the same as a representation. It is further directed that the applicants will not be disturbed from their present posting at Jodhpur till the decision of the representation by the competent authority i.e. respondent No. 2 the General Manager. The respondent No. 2 is further directed to dispose of the application by means of a reasoned order within two months time.

3. The O.A. Nos. 475 and 476/2012 are disposed of accordingly.



(B.K.Sinha)  
Administrative Member